

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL HYDERABAD BENCH:
AT HYDERABAD

OA NO. 1416/95

Date of Decision: 8th August, 1997

BETWEEN:

Ch. Raja Ratnam and
Ch. Veera Venkata Satyanarayana .. Applicants.

AND

1. The General Manager,
South Central Railway,
Secunderabad
2. The Divisional Manager,
South Central Railway,
Vijayawada. .. Respondents

Counsel for the Applicant: Mr. A. Sudarshan Reddy

Counsel for the Respondents: Mr. N.R. Devaraj

CORAM:

THE HON'BLE SRI H. RAJENDRA PRASAD: MEMBER (ADMN.)

ORDER

(Per Hon'ble Sri H. Rajendra Prasad: Member (Admn.))

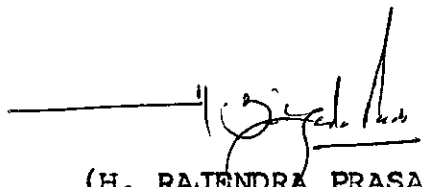
None present for the applicant. Sri N.R. Devaraj,
Sr. Standing Counsel for the respondents.

The applicant's husband passed away in 1981.
Contrary to what has been claimed in the OA, he was not a regular
employee since neither a temporary status was conferred on him
nor were his services regularised. The extended scheme
concerning employment of the wards of casual labourer dying in
harness came into effect only in December 1986, i.e., 5 years

Q/s/64

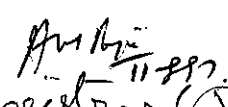
the
after demise of the applicant's husband. It is vaguely
stated that the applicant made a representation praying for a
compassionate appointment after he became major. Nothing is
clear from this stray remark as to why an application was not
made in time or even when exactly the 2nd applicant attained
majority. Even so, there is no provision, as already stated,
for his employment as no avenue existed for this purpose
at the time of the demise of Ch. Venkata Rao. The cause of
action, therefore, goes back to 1981. Besides the fact that
the OA is time-barred, it is also noted that the Tribunal
has no jurisdiction to adjudicate any matter the cause of
action which arose as long back as 1981.

There are no merits in the OA. The same is disposed.


(H. RAJENDRA PRASAD)
MEMBER (ADMN.)

Date: 8th August, 1997.

KSM


Deputy Registrar (D) CC

18/8/97

T COURT

TYPED BY _____ CHECKED BY _____
COMPARED BY _____ APPROVED BY _____

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL
HYDERABAD BENCH AT HYDERABAD

THE HON'BLE MR. JUSTICE
VICE-CHAIRMAN
and

THE HON'BLE MR. H. RAJENDRA PRASAD: M(A)

Dated: 8 - 8 - 1997

ORDER/JUDGMENT

M.A./R.A./C.A.No.

in

C.A.No. 1416/95

T.A.No. (w.p.)

Admitted and Interim directions
Issued.

Allowed

Disposed of with directions

Dismissed.

Dismissed as withdrawn

Dismissed for default.

Ordered/Rejected.

No order as to costs.

pvm

